

CENTRAL ELECTRICITY REGULATORY COMMISSION

NEW DELHI

Petition No. 727/MP/2020

- Subject** : Petition under Sections 79(1)(c) & section 79(1)(f) of the Electricity Act, 2003 read with regulations 32 and 33a Central Electricity Regulatory Commission (Grant of connectivity, long term and medium term open access in inter-State transmission and related matters) Regulations, 2009 along with Regulation 111 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 seeking inter alia relaxation of clause 11.2 of the Detailed procedure issued by the Central Electricity Regulatory Commission for “Grant of connectivity to projects based on renewable sources to the inter-State transmission system” dated 15.5.2018 and adjudicating the dispute that has arisen in relation to the agreements entered between Central Transmission Utility and the Petitioner herein.
- Date of Hearing** : 22.9.2023
- Coram** : Shri Jishnu Barua, Chairperson
Shri I. S. Jha, Member
Shri Arun Goyal, Member
Shri P. K. Singh, Member
- Petitioner** : Mytrah Energy (India) Private Limited (MEIPL)
- Respondents** : Central Transmission Utility of India Limited (CTUIL)
- Parties present** : Shri Venkatesh, Advocate, MEIPL
Shri Sunael Buttan, Advocate, MEIPL
Shri Veneet Kumar, Advocate, MEIPL
Shri Nikunj Bhatnagar, Advocate, MEIPL
Ms. Suparna Srivastava, Advocate, CTUIL
Ms. Aastha Jain, Advocate, CTUIL
Shri Swapnil Verma, CTUIL
Shri Ranjeet S. Rajput, CTUIL
Shri Akshay Vat Kislay, CTUIL
Ms. Priyansi Jadiya, CTUIL



Record of Proceedings

Mytrah Energy (India) Private Limited (MEIPL) has filed the instant petition seeking relaxation of clause 11.2 of the Detailed Procedure for “Grant of Connectivity to Projects based on Renewable Sources to the inter-State Transmission System” dated 15.5.2018 and to issue direction that the Petitioner is not liable to pay any transmission charges and/or be subjected to any financial prejudice under the Transmission Agreement dated 8.8.2018.

2. Learned counsel for the Petitioner submitted that the issues raised in the instant petition are similar to the issues covered in Petition No. 227/MP/2020. He submitted that the arguments in Petition No. 227/MP/2020 were heard on 30.5.2023 and the order has been reserved in that matter. As the decision in Petition No. 227/MP/2020 will have a direct bearing on the instant petition, he requested the Commission to adjourn the hearing in the instant matter till the issue of order of the Commission in Petition No. 227/MP/2020.

3. The Commission acceded to the request of the Petitioner.

4. The Petition will be listed for final hearing on 17.1.2024. Further, the Petitioner is given liberty to revive the instant matter on disposal of Petition No. 227/MP/2020.

By order of the Commission

sd/-
(V. Sreenivas)
Joint Chief (Law)

